

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 37 of 2021**

**IN THE MATTER OF:**

**Raja Bahadur Welfare Association**

**...Appellant**

**Vs.**

**Okay Estate Developers Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant:           None**

**For Respondent:       Mr. Dhruv Gupta, Advocate for R1 and 2**

**ORDER**

**(Through Virtual Mode)**

**22.03.2021:**       Nobody is present on behalf of the Appellant. However, Learned Counsel Mr. Dhruv Gupta is appearing on behalf of Caveat for Respondent No. 1 and 2. Hence, the Appellant Counsel is not available, the matter is adjourned.

Let the matter be fixed on **12<sup>th</sup> April, 2021 for 'Admission' (Fresh Case).**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

ss/RR